

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Contempt Case (AT) No. 31 of 2020 in  
Company Appeal (AT) (Insolvency) No. 647 & 682 of 2020**

**IN THE MATTER OF:**

**Ramanathan Bhuvaneshwari, Resolution Professional  
Of Skylark Mansions Pvt. Ltd.**

**...Applicant**

**Versus**

**Nishat Saleem & Anr.**

**...Contemnors/Respondents**

**Present:**

**For Applicant: Mr. Nikhil Jain, Advocate with Ms. Bhuvaneshwari  
Ramanathan, IRP.**

**For Contemnors/  
Respondents:**

**ORDER**  
**(Through Virtual Mode)**

**24.11.2020:** Issue notice upon Respondents for filing their objections to the application filed by the Resolution Professional. Applicant to provide mobile Nos./e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the Contempt Petition alongwith Company Appeal (AT) (Insolvency) No. 647 of 2020 on **15<sup>th</sup> December, 2020.**

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Shreesha Merla]  
Member (Technical)**

*am/gc*